



2026:AHC:22941

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 423 of 2026

Smt. Arti Devi And Another

.....Petitioner(s)

Versus

Consolidation Officer, Bhatparrani And
Another

.....Respondent(s)

Counsel for Petitioner(s) : Abhishek Upadhyay, Shashi Kant
Upadhyay

Counsel for Respondent(s) : C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"issue a writ order or direction in the nature of mandamus directing to the Consolidation Officer, Bhatparrani, District-Deoria i.e. respondent no.1 to decide the Case No.1258/25-CO, State Vs. Pavitri, pending in the court of Consolidation Officer, Bhatparrani, District-Deoria within some stipulated period of time, in the interest of justice."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.1 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of

twelve months from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 3, 2026

VR

(Dinesh Pathak,J.)